

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:482

ANSWERED ON:07.08.2009

SOCIAL AUDIT OF NREGS

Reddy Shri Magunta Srinivasulu;Singh Shri Uday Pratap

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Union Government has urged the State Governments to make advance preparations for the implementation of the National Rural Employment Guarantee Scheme (NREGS) on a large scale;
- (b) if so, the details thereof;
- (c) whether the States have also been requested to strengthen the process of social audit of projects through Panchayati Raj Institutions (PRIs) under the scheme;
- (d) if so, the details thereof and the action taken by the State Government in this regard;
- (e) whether the Government has proposed to reward some Panchayats and Civil Society Organisations (CSOs) to encourage their participation in effective implementation of the scheme at various levels;and
- (f) if so, the details of such awards, provided during the last one year and the current year, State-wise?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DR. C. P. JOSHI)

(a)to(f): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (f) of Lok Sabha Starred Question No. 482 for answer on 7.8.2009

(a)&(b): Yes, Sir. Ministry of Rural Development has, from time to time, issued instructions to the States for taking advance action for implementation of NREGS. These include awareness generation about NREGA through intensive IEC activities, preparation of annual work plan and shelf of projects, deployment of adequate staff at all levels and operationalisation of Management Information System (MIS).

(c)&(d): Yes,Sir. Section 17 of NREG Act, 2005 provides for Social Audit of NREGA works. The relevant provisions are as under:

‘17(2) The Gram Sabha shall conduct regular social audits of all the projects under the Scheme taken up within the Gram Panchayat.

(3) The Gram Panchayat shall make available all relevant documents including the muster rolls, vouchers, measurement books,copies of sanction orders and other connected books of account and papers to Gram Sabha for the purpose of conducting the social audit.’

In addition, para 13 of Schedule-I of NREGA has been amended to incorporate the detailed procedure to be followed for conducting social audit. Instructions have also been issued to the States for conducting social audit as per the provisions of the Act in a time bound manner. The States have also been instructed to put up their district wise Social Audit calendar on the NREGA website. So far, 267 districts have put up their Social Audit calendar on the official website of NREGA. The process of Social Audit has started in 63986 Gram Panchayats. The findings of social audit are required to be put on the NREGA website [www.nrega.nic.in](http://www.nrega.nic.in)

(e)&(f): During 2008, the Government introduced Rozgar Jagrookta Puraskar to recognize the outstanding contribution by Civil Society Organisations (CSOs) for promoting effective implementation of NREG Act in different States of the country. 5 NGOs namely,Ashagram Trust of Madhya Pradesh; Rozgar Evam Suchna Adhikar of Rajasthan; Rupayaan of Orissa; Unnati of Gujarat and Aasha Trust of Uttar Pradesh were awarded the Rozgar Jagrookta Puraskar for the year 2008-09 in NREGA Sammelan held on 2.2.2009. Awardees of Rozgar Jagrookta Puraskar for the current year have so far not been selected.